

Minutes of the Policy Relaxation Committee

Meeting No. 39/AM14 held on 04.03.2014 at 11.30 A.M.

PRC Meeting was held under the Chairmanship of DGFT. List of officers present in the meeting is given below:

1. Shri D. K. Singh,	Addl. DGFT
2. Shri L.B. Singhal	Addl. DGFT
3. Shri K.C. Rout	Addl. DGFT
4. Shri Jaikant Singh	Addl. DGFT
5. Shri Darshan Singh	Jt. DGFT
6. Shri Hardeep Singh	Jt. DGFT
7. Shri S.K. Samal	Jt. DGFT
8. Shri A. K. Srivastava	Jt. DGFT
9. Shri S.K. Mohapatra	Dy. DGFT

The decision taken on the individual cases are as under:-

Case No.1. M/s Vardhman Exports, Mumbai.

F.No. 01/60/162/888/AM14/EFGC (PRC)

PRC Meeting No. 39/AM14 dated 04.03.2014

Subject: - Request for regularization and clubbing of three AAs no. 0310232747 dt. 23.10.2003, 0310271888 dt. 01.06.2004 and 0310272406 dt. 02.06.2004 issued under PC-9 conditions.

The committee decided the following:

- I. Clubbing is not allowed.
- II. Export obligation period is extended from 6 months to 12 months from the date of first import consignment in each Authorization.
- III. This is only for the purpose of regularization and closure.
- IV. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under para 4.1.6 of FTP is maintained.
- V. The applicant has to pay duty +interest on inputs consumed and exported after 12 months from date of first import consignment.
- VI. PC-18 condition stands waived to the extent of requirement of re-export/destruction certificate on export made outside the extended EOP.
- VII. Shortfall if any may be regularized in terms of Para 4.28 of HBP read with PC-18 dt. 30.10.2007.

(Action: RA, Mumbai)

Case No.2. M/s Commit Industries Pvt. Ltd, Mumbai.

F.No. 01/60/162/886/AM14/EFGC (PRC)

PRC Meeting No. 39/AM14 dated 04.03.2014

Subject: - Request for EOP extension of Advance Authorization No. 0310608385 dated 29.12.2010.

The Committee decided the following:

- I. Export obligation period be extended by 6 months i.e. upto 30.9.2014.
- II. The extension is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports and minimum value addition of 15% as prescribed under Para 4.1.6 of FTP.
- III. This is further subject to verification by RA that EO as claimed to have been fulfilled is more than 50%, in proportion to imports made, within original export obligation period.
- IV. The applicant is advised to submit the Authorisation for endorsement to RA as early as possible. They are further advised to start discharging their stipulated balance export obligation on the basis of these minutes without waiting for the endorsement to be done on the Authorisation.

(Action: RA Mumbai/ applicant)

Case No.3. M/s Piramal Enterprises Ltd, Mumbai.

F.No. 01/60/162/889/AM14/EFGC (PRC)

PRC Meeting No. 39/AM14 dated 04.03.2014

Subject: - Request clubbing of two Advance Authorizations 0310540246 dated 5.10.2009 and 0310540232 dt. 5.10.2009 issued under PC-9 condition for redemption purpose.

The Committee decided the following:

- I. Clubbing of the 2 Advance Authorisations as referred above be allowed.
- II. This is only for regularization of exports already effected and closure purpose and not for any further exports/imports.
- III. RA is directed to examine the case in terms of Para 4.1.6 of FTP and ensure value addition of minimum 15%. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the Authorisations to be clubbed. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the Authorisations.
- IV. Even after clubbing, shortfall, if any, may be regularised on payment of Customs Duty + Interest in terms of Para 4.28 of H.B.P.

(Action: RA, Bangalore)

Case No.4. M/s Ankur Scientific Energy Technologies Pvt. Ltd, Vadodara.

F.No. 01/61/180/0085/AM14/PC-3

PRC Meeting No. 39/AM14 dated 04.03.2014

Subject: - Request for relaxing the condition of declaration of intent on free shipping bills for claiming the benefit of FMS.

The committee observed that since the shipment had been affected under free shipping bills, therefore the committee decided to reject the request of the applicant.

Case No.5. M/s Combata Aviation Pvt. Ltd.

F.No. 01/61/180/233/AM13/PC-3

PRC Meeting No. 39/AM14 dated 04.03.2014

Subject: - Request for revalidation of SFIS scrip no. 0310704230 dt. 6.8.2012.

The justification given in support of their contention could not convince the Committee hence the Committee did not accede to the request.

Case No.6. M/s Nicomet Industries Ltd.

F.No. 01/94/180/365/AM14/PC-4

PRC Meeting No. 39/AM14 dated 04.03.2014

Subject: - Request for EOP extension of Advance Authorization No. 0310407977 dated 14.11.2006 for six months from the date of endorsement.

The Committee decided to examine the case in detail.

Case No.7. M/s Ford India Pvt. Ltd, Gurgaon.

F.No. 01/89/180/01/AM13/PC-2(A)

PRC Meeting No. 39/AM14 dated 04.03.2014

Subject: - Request for permission to import 3 nos. of used Fiesta Car to India from Germany in relaxation of Policy Condition 2 (II) (f) to Chapter 87 of ITC (HS), 2012 – Schedule I.

The Committee considered the case and granted approval to relax the provisions of Para 2(II) (f) of Import Licensing Note of Chapter 87 for import of 3 nos. of used Fiesta Car to India from Germany, with the following VIN:

1. WFOJXXGAJJBP 80876
2. WFOJXXGAJJBP 80881
3. WFOJXXGAJJBP 80880

The meeting ended with a vote of thanks to the Chair.
